

(d) to (f) Such complaints, as and when received, are inquired into departmentally as well as by the CBI and appropriate action taken against the association concerned based on the results of the inquiry. This includes placing the association in the prior permission category, prohibiting it from receiving foreign contribution, freezing its bank account and prosecuting it in a court of law.

[Translation]

#### CBI Enquiry Against IPS

2598. SHRI SURENDRA PRASAD YADAV (JAHANABAD) : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of IPS officers against whom CBI and vigilance enquiry is going on, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : As per information available CBI enquiry is going on against 8 IPS officers and vigilance enquiry is going on against 123 IPS officers. The State-Cadre-wise break-up is given in the enclosed statement.

#### Statement

List of IPS Officers-State-Cadre-Wise Against Whom CBI/Vigilance Enquiry is Going On

Sl. No.	Cadre	CBI Enquiry	Vigilance Enquiry by Govt.
1	2	3	4
1.	Andhra Pradesh	Nil	7
2.	Assam-Maghalaya	Nil	10
3.	AGMU	Nil	Nil
4.	Bihar	Nil	9
5.	Gujarat	Nil	10
6.	Himachal Pradesh	Nil	1
7.	Haryana	Nil	6
8.	Jammu & Kashmir	Nil	Nil
9.	Kerala	Nil	11
10.	Karnataka	Nil	5
11.	Manipur-Tripura	1	3
12.	Madhya Pradesh	1	5
13.	Maharashtra	Nil	7

1	2	3	4
14.	Nagaland	Nil	Nil
15.	Orissa	1	9
16.	Punjab	2	4
17.	Rajasthan	Nil	4
18.	Sikkim	1	Nil
19.	Tamil Nadu	Nil	17
20.	Uttar Pradesh	2	10
21.	West Bengal	Nil	5
Total		8	123

[English]

#### Cadre Review in AIIMS

2599. SHRI UPENDRA NATH NAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the date on which the Cadre Review in AIIMS was notified in the Gazette;

(b) the date on which the Cadre Review in All India Medical Institute of Medical Sciences was implemented;

(c) whether it was circulated among the staff members; and

(d) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) In the Institute, Cadre Review Report in respect of Group 'B', 'C' and 'D' employees with some posts of Group 'A' was implemented w.e.f. 1.4.1984 and for remaining Group 'A' non-faculty posts w.e.f. 1.3.1992 with the approval of the competent authority.

(c) and (d) During the formulation of the Cadre Review Report, various categories of staff, recognised unions and associations and Head of the Departments were consulted for rationalisation of categories and cadres.

#### Registration Fees for Booking Gas Connections

2600. SHRI GEORGE EDEN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether in the absence of registration fee for booking of cooking gas, the gas agencies play havoc

with the practice followed now as a result of which people who have registered 15 years ago have yet to get gas connections; and

(b) If so, the steps proposed to be taken to stop this practice and prescribe some procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) It is mandatory for the PSU Oil Company's distributors to maintain a waitlist register for registration of prospective customer wishing to avail of an LPG connection. As per the existing practice, no registration fee for booking a gas connection is being charged. On examining the alternative of charging fee for registration, it has not been found feasible.

New LPG connections are released strictly on the basis of seniority in the waitlist maintained by distributors within the allocation given by the PSU Oil Companies. The waitlist maintained by the distributor is periodically scrutinised/checked by the field officers while carrying out the quarterly inspections/annual audits.

Oil companies conduct elaborate regular/surprise checks and inspections of functioning of their LPG distributors and also investigate complaints. Suitable action is taken against the distributors who are found to be indulging in malpractices including out of turn release of LPG connections as per the revised LPG marketing discipline guidelines.

In April 1997, Govt. decided to release LPG connections on demand to all the persons registered prior to 1.1.1991 progressively by September, 1997 and the entire pending waiting list prior to 1.1.1991 has been liquidated by the oil industry.

#### Supply of Substitutes Against Indented Medicines to CGHs Deneficiaries

2601. SHRI KIRTI VARDHAN SINGH :

SHRI JANG BAHADUR SINGH PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether CGHS beneficiaries are getting indented medicines prescribed by specialists within 24 hours;

(b) if not, the reasons therefor;

(c) whether the dispensaries are accepting the substitutes of the medicine prescribed by the specialist doctors;

(d) if so, the number of complaints received by the Government in this regard during the each of the last three years; and

(e) the action taken by the Government to provide

the prescribed medicines to the beneficiaries within the time limit prescribed for indented medicines?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Generally, indented medicines including those prescribed by the Specialists are supplied to the CGHS beneficiaries within 24 hours or on the next working day. In the case of emergency, an Authority Slip is issued permitting the beneficiaries to collect the medicines from the authorised local chemists directly, without making any payment.

(b) In view of (a) above, question does not arise.

(c) In accordance with the instructions issued in this regard, the CGHS dispensaries should not accept the substitutes of medicines prescribed by the Specialists.

(d) A total of 15 complaints were received during the last three years under CGHS, Delhi.

(e) Procedure followed for providing prescribed medicines within the time limit is as at (a) above.

#### Foreigners Cheated by Custom Officials and Travel Agents

2602. SHEI SADASHIVRAO DADOBBA MANDLIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of foreigners have been cheated by the Custom officials and travel agents at Indira Gandhi International Airport and elsewhere in the country;

(b) if so, the details thereof;

(c) the number of Indian travellers cheated by the custom officials and travel agents during the last three years;

(d) whether a large number of travel-counters have been functioning in the name of helping foreigners/tourists at Indira Gandhi International Airport;

(e) if so, the details thereof;

(f) whether any arrangement has been made to protect innocent foreigners/tourists/Indian travellers from custom officials and travel agents;

(g) if so, the details thereof; and

(h) the number of custom officials and travel agents who have been arrested or suspended for this offence during the last three years?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) While there was no case of cheating of foreign/Indian travellers by Customs officials reported to Delhi Police at Indira Gandhi International Airport during the last three years (upto 30.11.98), the number of cases in which the travel agents were alleged to have cheated such travellers during the same period is indicated below: